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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010408402026

+ **W.P.(C) 12639/2026 & CM APPL. 58561/2026**

VINESH PHOGAT

.....Petitioner

Through: Mr. Rajshekhar Rao, Senior Advocate with Mr. Ritwik Prakash, Ms. Aashita Khanna, Mr. Neil M. Goswami, Ms. Vishakha Gupta, Advocates.

versus

WRESTLING FEDERATION OF INDIA

& ORS.

.....Respondents

Through: Mr. Hemant Phalpher, Mr. Karishmit Keswarni, Advocates for R1.

Mr. Udit Dedhiya, Mr. Preyansh, Mr. Arihant Srivardhan, Advocates, Mr. Rahul Maurya, GP for R2.

Ms. Kumudavalli Seetharaman, Ms. Geetika Vyas, Mr. Ranjeet Pawar and Ms. Ananya Milak, Advocates for R3.

CORAM:

HON'BLE MR. JUSTICE AMIT MAHAJAN

ORDER

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29.10.2026

1. By the present petition, the Petitioner seeks the following reliefs:

“(a) Issue an appropriate writ, order or direction declaring that the issuance of the Show Cause Notices dated 09.05.2026 and 17.06.2026, and the consequential exercise of disciplinary jurisdiction by Respondent No.1 against the Petitioner, are arbitrary, mala fide and vitiated by extraneous and collateral considerations, and are therefore unsustainable in law;

(b) Issue an appropriate writ, order or direction in the nature of



Certiorari quashing and setting aside the Show Cause Notice dated 09.05.2026 issued by Respondent No.1, together with all proceedings, actions and consequences arising therefrom including the notice dated 15.07.2026;

(c) Issue an appropriate writ, order or direction in the nature of Certiorari quashing and setting aside the Show Cause Notice dated 17.06.2026 issued by Respondent No.1, together with all proceedings, actions and consequences arising therefrom including the notices/communications dated 31.07.2026 and 21.08.2026;”

2. Even though no final order has been passed in the show cause notices dated 09.05.2026 and 17.06.2026 ('SCNs') and there is no impediment in the Petitioner's participation in any of the upcoming tournaments, the Petitioner apprehends that decision to her detriment will be passed just before the commencement of future tournaments, that would leave the Petitioner without any remedy to approach the Court for adequate relief.
3. The learned senior counsel for the Petitioner submits that national tournament in which the Petitioner wishes to participate is scheduled to be held sometime in the middle of December, 2026.
4. He submits that, the Petitioner, for that purpose, also has to make preparations and these SCNs are kept as a hanging sword.
5. Issue notice.
6. Mr. Hemant Phalpher, learned counsel accepts notice on behalf of Respondent No. 1.
7. Mr. Udit Dedhiya, learned counsel accepts notice on behalf of Respondent No. 2.
8. Ms. Kumudavalli Seetharaman, learned counsel accepts notice on behalf of Respondent No. 3.
9. Reply, if any, be filed before the next date of hearing.
10. The predicament expressed by the Petitioner appears to be



genuine. A Sportsperson has to be in a fit and relaxed state of mind to participate in any competitive event of such nature as indicated so that their performance is not compromised in any way.

11. In view of the same, the Respondents are directed to take a decision on the impugned SCNs, within a period of two weeks. If the decision is taken, after two weeks, the same shall be kept in abeyance till the next date of hearing.

12. List on 20.01.2027.

AMIT MAHAJAN, J

OCTOBER 29, 2026

DV